

CALL FOR BLOGS



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Theme - "Digital Governance: The **Evolving Landscape of Corporate Law** and Technology"

ABOUT RGNUL



- Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law Punjab Act, (Punjab Act No. 12 of 2006).
- The Act incorporated a University of Law of national stature in Punjab, thereby fulfilling the need for a Centre of Excellence in legal education in the modern globalization of and era liberalization.

CONTACT US



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cblt@rgnul.ac.in

The Centre for Business Laws and Taxation (CBLT) is a research Centre under the aegis of Rajiv Gandhi National University of Law, Punjab. It aims to promote and conduct interdisciplinary research and undertake numerous activities and projects in the realm of Business Laws and Taxation.



The Centre for Business Laws and Taxation at RGNUL collaborates with industry experts, organizations, academics, and government bodies to bridge the gap between theory and practice in business law and taxation. It conducts research. provides a platform for discussion and discourse, and expands the scope of these fields through multidimensional activities.

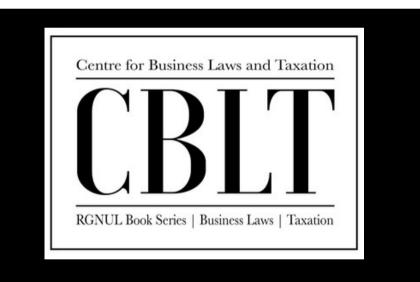
ABOUT US

Centre for Business Laws and Taxation RGNUL Book Series | Business Laws | Taxation

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THEME

"Digital Governance: The Evolving Landscape of Corporate Law and Technology"



The sub-themes are suggestive in nature. The blogs based on the broad theme are invited.

SUB-THEMES

- Interface of white-collar crimes and cyber law
- Al and Cartelization
- Al and Digitalization
- Securities law and tech law
- Data Monopolisation and Unfair trade practices
- ADR and Tech Law
- Insurance Law and Tech Law
- Data Privacy Breaches and Tech Law
- Rise of Tech-driven Corporate Governance
- IPR and AI

CALL FOR BLOGS

This blog seeks to foster intellectual discourse and research in business and taxation laws by publishing analytical pieces that drive significant developments in the discourse around corporate law. The focus is on practical outputs, legal solutions, and creative awareness to ease the hurdles in today's evolving business and regulatory landscape.

The Editorial Board welcomes submissions from legal practitioners, advisors. academicians, and law students on various areas of business



and commercial law, including mergers and acquisitions, competition, banking, and insurance, among others, as well as contemporary topics like data privacy, fintech law, and white-collar crimes.

SUBMISSION GUIDELINES

- The Editorial Board requires that all submissions adhere to the following quidelines:
- 1.Use Garamond font, size 12, with line spacing of 1.5.

2.Maintain margins of 1.5 inches on the left and 1 inch on the right, with 1 inch on the top and bottom.

- 3. Citations should be hyperlinked within the document and the portion being referenced. The Board reserves the right to add additional links to sources relevant to the post.
- 4.Submissions should be a minimum of 1000 words and must not exceed 1500 words.
- 5.Co-authorship is limited to a maximum of two authors.
- 6.The manuscript should not contain the name of the author(s), institutional affiliation, or any other identification mark.
- 7.The author(s) are responsible for the accuracy of facts, opinions, or views stated in the submitted manuscript.

SUBMISSION GUIDELINES

OTHER INFORMATION

SUBMISSION DEADLINE The last date for the submission of the blogs is 25th October 2023, 11:59 p.m.

CONTACT DETAILS Mail us at cblt@rgnul.ac.in or contact the undersigned.

Student Coordinators:

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• All manuscripts will be checked for plagiarism by the Editorial Board, and infringing, offensive, or plagiarized submissions will be rejected. A similarity index of 20% will be strictly adhered to for all submissions.

• Submissions must be made through the submission form provided HERE.